

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 383 OF 2005

Tuesday, this the 27th day of September, 2005.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.Hareesh
Gramin Dak Sevak (Mail Delivery) (Provisional)
Kolikottuseri B.P.O. Ottapalam Taluk, Palghat District
Residing at : Vettamkunnoth House
Kolikottuseri P.O., Muthuthala Village
Ottapalm Taluk, Palghat District : Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the Secretary
to Government of India
Ministry of Communication
Department of Posts, New Delhi
2. Director General
Department of Posts
Ministry of Communication,
New Delhi
3. The Chief Post Master General
Trivandrum
4. The Assistant Superintendent of Post Offices
Pattambi Sub Division, Pattambi,
Palghat District : Respondents

[By Advocate Mrs. K.Girija, ACGSC]

The application having been heard on 27.09.2005 the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE Mr. K.V.SACHIDANANDAN, JUDICIAL MEMBER

The Applicant who is working as a provisional GDS MD at Kolikottusseri Branch Post Office at Pattambi Postal Sub Division belongs to Scheduled Caste community. He is aggrieved by non inclusion of his name in the list of candidates invited to appear for the interview.



2. This Court vide order dated 03.06.2005 directed the respondents that the applicant may be permitted to appear in the interview scheduled to be held on 04.06.2005

3. The respondents have filed a reply statement and on 28.07.2005 when the case came up for consideration they contended that the applicant could not qualify in the interview.

4. Mr.T.C.Govinda Swamy, the learned counsel appeared for the applicant and Mrs. K.Girija, ACGSC appeared for the respondents.

5. The learned counsel for applicant submitted that he may be permitted to withdraw the O.A with liberty to file a fresh OA challenging the entire selection proceedings, if he so desires. The O.A is permitted to be withdrawn and liberty is granted.

6. The OA is closed with the above observation. No order as to costs.

Dated, the 27th September, 2005



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.V.SACHIDANANDAN
JUDICIAL MEMBER

vs